

by Tribunals) Ordinance, 1983 (No. 8 of 1983) promulgated by the President on the 15th October, 1983. [Placed in Library. See No. LT-6995/83].

dated the 23rd September, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-7000/83].

(5) The Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 (No. 9 of 1983) promulgated by the President on the 15th October, 1983. [Placed in Library. See No. LT-6996/83].

Proclamation and Order by President under article 356 of the Constitution in relation to State of Punjab and Report of Governor of Punjab to President.

(6) The Textile Undertakings (Taking Over of Management) Ordinance, 1983 (No. 10 of 1983) promulgated by the President on the 18th October, 1983. [Placed in Library. See No. LT-6997/83].

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table

(7) The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (No. 11 of 1983) promulgated by the President on the 8th November, 1983. [Placed in Library. See No. LT-6998/83].

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 6th October, 1983 issued by the President under Article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 788 (E) in Gazette of India dated the 6th October, 1983 under Article 356 (3) of the Constitution.

Employees Family Pension (Third Amendment) Scheme, 1983

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table a copy of the Employees' Family Pension (Third Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 20th August, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-6999/83].

(ii) A copy of the Order (Hindi and English versions) dated the 6th October, 1983 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 789 (E) in Gazette of India dated the 6th October, 1983.

Indian Telegraph (Seventh Amendment) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 740 (E) in Gazette of India

(2) A copy of the Report dated the 6th October, 1983 of the Governor of Punjab to the President (Hindi and English versions).

[Placed in Library. See No. LT-7001/83]

MR. SPEAKER : In connection with the discussion of the statutory Resolution regarding approval of the Proclamation issued by the President under Article 356 of the Constitution in relation to the State of Punjab in the House today, copies of the Proclamation, Order issued in pursuance of the Proclamation and the Governor's Report are available at the Publications Counter.

Members may please collect copies therefrom.